

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

32. CP/1365(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Catalyst Trusteeship Limited
Vs
Omkar Relator and Developers Pvt Ltd

Section 71(10) of Companies Act, 2013

ORDER

1. Ms. Mily Ghoshal a/w Ms. Ritika, Ld. Counsel for the Petitioner present through physical mode. Ld. Counsel for the Respondent present through virtual mode (the appearance not marked in the chat box).
2. Ld. Counsel for the Respondent submits that the claim of one Debenture Holder has been settled. He seeks two weeks' time for settling the claim of the second Debenture Holder. If the Respondent fails to settle the matter within two weeks, the matter will be adjudicated on the basis of available material on record.
3. Post this matter on **09.05.2024** for hearing. No further adjournments will be granted.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)